

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

16.

C.P. (IB)/525(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

The Bank of Baroda Limited

Vs

Mr. Kewalchand Umedlal Jain-  
Personal Guarantor To Two Cd-  
M/S Datsun Fashion Limited And  
M/S Rolson Synthetics Private Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Kairav Trivedi, Ld. Counsel for the Resolution Professional present. Mr. Rita Yadav, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Personal Guarantor seeks one weeks time to file reply. At request, time is granted. Counsel for the Personal Guarantor is directed to file reply with a copy served in advance to the respondent.
3. List this matter for hearing on **03.09.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)